

SC No. 1211/2020
State vs. Srikant @ Appu
FIR No. 178/19
PS Subhash Place
U/s. 392/397/34 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Jayant Tiwari, Id. Counsel for applicant/accused through Webex
Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Copy of the same has been annexed with the application, after taking its print out.

Arguments heard.

It is submitted by Id. Counsel for the applicant/accused that he has been falsely implicated in the present case. It is submitted that both the cases were lodged against the accused/applicant in a series. It is submitted that the case of the accused is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court. It is submitted that the accused is in J.C. for the last six months and was not identified by the complainant in the TIP proceedings. Further, that the medical condition of the accused is not good and was advised to be sent for medical care, outside the Jail hospital but could not be sent due to the present COVID-19 situation. It is prayed that he be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that interim bail has been sought on the ground that in view of bullet injury in the chest of the accused/applicant, he needs

to take care of himself and receive proper treatment which is not being given in the jail. However, the report filed by the Medical Officer Incharge, Central Jail No. 4, Tihar reflects that no medical record of the bullet injury was there and the accused/applicant had complained of pain and numbness on the rightside of the chest. As per the report, the accused/applicant was throughly examined and all the medicines are provided to him. The report of the Medical Officer Incharge, Tihar does not substantiate the contention of the Id. Counsel for accused regarding the ill health/improper treatment of the accused/applicant in the jail. Further, the allegations against the accused are of serious in nature.

Keeping in view the above, seriousness of the allegations and number of involvement of the accused/applicant, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1213/2020
State vs. Srikant @ Appu
FIR No. 179/19
PS Subhash Place
U/s. 392/397/34 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Jayant Tiwari, Id. Counsel for applicant/accused through Webex
Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Copy of the same has been annexed with the application, after taking its print out.

Arguments heard.

It is submitted by Id. Counsel for the applicant/accused that he has been falsely implicated in the present case. It is submitted that both the cases were lodged against the accused/applicant in a series. It is submitted that the case of the accused is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court. It is submitted that the accused is in J.C. for the last six months and was not identified by the complainant in the TIP proceedings. Further, that the medical condition of the accused is not good and was advised to be sent for medical care, outside the Jail hospital but could not be sent due to the present COVID-19 situation. It is prayed that he be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that interim bail has been sought on the ground that in view of bullet injury in the chest of the accused/applicant, he needs

to take care of himself and receive proper treatment which is not being given in the jail. However, the report filed by the Medical Officer Incharge, Central Jail No. 4, Tihar reflects that no medical record of the bullet injury was there and the accused/applicant had complained of pain and numbness on the rightside of the chest. As per the report, the accused/applicant was thoroughly examined and all the medicines are provided to him. The report of the Medical Officer Incharge, Tihar does not substantiate the contention of the Id. Counsel for accused regarding the ill health/improper treatment of the accused/applicant in the jail. Further, the allegations against the accused are of serious in nature.

Keeping in view the above, seriousness of the allegations and number of involvement of the accused/applicant, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1222/2020
State vs. Ram Kumar
FIR No. 472/11
PS Vijay Vihar
U/s. 302 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused through Webex Cisco.

Report has been received from the SHO regarding the previous involvement report of the accused.

Perused. However, no reply has not been called from the IO/SHO regarding the application moved on behalf of the accused/applicant. In absence of any factual report, it would not be appropriate to decide the application just on the basis of previous involvement report, conduct and period of custody of the accused/applicant.

Issue notice to the concerned IO/SHO to file a reply for next date of hearing. He is also **directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on 08.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1221/2020
State vs. Raju Chauhan
FIR No. 21/17
PS South Rohini
U/s. 302/34 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused through Webex Cisco.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct. Further, previous involvement report of the accused has also been received.

Perused. However, no reply has not been called from the IO/SHO regarding the application moved on behalf of the accused/applicant. In absence of any factual report, it would not be appropriate to decide the application just on the basis of previous involvement report, conduct and period of custody of the accused/applicant.

Issue notice to the concerned IO/SHO to file a reply for next date of hearing. He is also **directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on 06.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

**SC No. 1223/2020
State vs. Vikash Khari
FIR No. 467/14
PS Keshav Puram
U/s. 302/34 IPC**

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused through Webex Cisco.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct. Further, previous involvement report of the accused has also been received.

Perused. However, no reply has not been called from the IO/SHO regarding the application moved on behalf of the accused/applicant. In absence of any factual report, it would not be appropriate to decide the application just on the basis of previous involvement report, conduct and period of custody of the accused/applicant.

Issue notice to the concerned IO/SHO to file a reply for next date of hearing. He is also **directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on 06.06.2020.

(Bhupinder Singh)

Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1224/2020
State vs. Ganesh
FIR No. 723/16
PS Keshav Puram
U/s. 302/34 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused through Webex Cisco.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct. Further, previous involvement report of the accused has also been received.

Perused. However, no reply has not been called from the IO/SHO regarding the application moved on behalf of the accused/applicant. In absence of any factual report, it would not be appropriate to decide the application just on the basis of previous involvement report, conduct and period of custody of the accused/applicant.

Issue notice to the concerned IO/SHO to file a reply for next date of hearing. He is also **directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on 06.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1299/2020
State vs. Md. Afsar
FIR No. 72/10
PS Keshav Puram
U/s. 307/34 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Kundan Kumar, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through CISCO Webex.

However, report has not been received from the Jail Superintendent who had sought two days time to file the same.

Let the same be called for **06.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1311/2020
State vs. Sombir
FIR No. 56/16
PS Kanjhawala
U/s. 302/201/365/120-B IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Gajraj Singh, Id. Counsel for applicant/accused through Webex Cisco.

No reply to the bail application has been received from the the IO/SHO and the Jail Superintendent.

Issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **06.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.

Sh. Abhimanyu Rana, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments heard through the CISCO Webex.

It is submitted that mother of the accused/applicant is suffering from the problem of gall bladder and there is no one to look after her except accused/applicant. It is submitted that the accused is in J.C. for the last almost five years. It is prayed that he be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Vide order dated 01.06.2020, IO was directed to file details of family members of the accused and verify the medical documents of the mother of the applicant/accused furnished alongwith the application. As per the report, no fresh treatment papers of the mother of the accused/applicant have been furnished. As per the documents on record, the same are almost one year old. As per the report, father of the accused/applicant who is a retired police officer is there to look after the mother of the accused. On inquiring from the Id. Counsel, it has been revealed

that the accused is also having elder brother of the accused/applicant who is serving in the Army. As such, in the case of requirement, he can always come to take care of his family.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1323/2020
State vs. Pradeep Sharma
FIR No. 266/20
PS Vijay Vihar
U/s. 354/342/323/34 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 438 Cr. P.C. for grant of anticipatory bail.

Present : Ld. Addl. PP for the State.

Sh. Anuj Jain, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through Whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through CISCO Webex.

It is submitted by Id. Counsel for accused/applicant that the accused/applicant has been falsely implicated in the present case which is an off shoot of the matrimonial disputes between the parties. It is submitted that the accused/applicant is brother in law (Nandoi) of the complainant and has been involved alongwith the husband of the complainant just to create a pressure upon the family. It is submitted that a cross case bearing FIR NO. 265/2020 PS Vijay Vihar has also been registered in which the mother in law of the accused/applicant is the complainant. It is submitted that the accused/applicant is apprehending arrest and prays that the application be allowed.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of anticipatory bail is made out and prays that the application of the accused/applicant be dismissed.

Considered.

Notice was ordered to be served upon the complainant but she was not found residing at the given address. Further, IO has not submitted that the presence of the accused/applicant is required for the purpose of custodial interrogation. The matrimonial disputes between the parties is evident from the

record.

Keeping in view the facts and circumstances, the application stands allowed. It is directed that in the event of arrest, the accused/applicant Pradeep Sharma be released on bail on furnishing Personal Bond in the sum of Rs. 50,000/- with one surety of the like amount to the satisfaction of the IO/SHO.

Application stands disposed off accordingly. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No.
State vs. Ishwar Dutt Kaushik
FIR No. 266/20
PS Vijay Vihar
U/s. 354/342/323/34 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 438 Cr. P.C. for grant of anticipatory bail.

Present : Ld. Addl. PP for the State.

Sh. Anuj Jain, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through Whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through CISCO Webex.

It is submitted by Id. Counsel for accused/applicant that the accused/applicant has been falsely implicated in the present case which is an off shoot of the matrimonial disputes between the parties. It is submitted that the accused/applicant is husband of the complainant. It is submitted that a cross case bearing FIR NO. 265/2020 PS Vijay Vihar has also been registered in which the mother of the accused/applicant is the complainant. It is submitted that the accused/applicant is apprehending arrest and prays that the application be allowed.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of anticipatory bail is made out and prays that the application of the accused/applicant be dismissed.

Considered.

Notice was ordered to be served upon the complainant but she was not found residing at the given address. However, she was served through Whatsapp as per report of the IO. None has appeared on her behalf. Further, IO has not submitted that the presence of the accused/applicant is required for the purpose of custodial interrogation. The matrimonial disputes between the parties is evident from the record.

Keeping in view the facts and circumstances, the application stands allowed. It is directed that in the event of arrest, the accused/applicant Ishwar Dutt Kaushik be released on bail on furnishing Personal Bond in the sum of Rs. 50,000/- with one surety of the like amount to the satisfaction of the IO/SHO.

Application stands disposed off accordingly. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1344/2020
State vs. Vaijanti Mala
FIR No. 97/17
PS Bharat Nagar
U/s. 302 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Conduct report of the accused has already been filed alongwith the custody warrants by the Jail Superintendent.

Arguments have been heard through CISCO Webex.

It is submitted by Id. Counsel for the accused/applicant that the present case is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court and prays that she be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report, the conduct of the accused has been satisfactory, who is in J.C. since 18.03.2017 and has no other case pending against him. It is observed that in view of said reports, the accused/applicant fulfils the parameters of the guidelines dated 18.05.2018 of HPC of Hon'ble High Court of Delhi.

Keeping in view the facts and circumstances of the case, in particular, the

application is allowed to the extent that accused Vaijanti Mala is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 50,000/- to the satisfaction of Jail Superintendent concerned, subject to following conditions :

1. She would make available her phone number to the Jail Superintendent/SHO and shall always keep it on and attend the calls.
2. She would not approach the witnesses in any manner.
3. She shall not leave the area of the Delhi during interim bail and shall be available at her house every Sunday to be available for SHO PS Bharat Nagar for ascertaining that she has not absconded.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1345/2020
State vs. Sonu
FIR No. 288/11
PS Begum Pur
U/s. 302 IPC & 25/54/59 Arms Act

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused through Webex Cisco.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct. Further, previous involvement report of the accused has also been received.

Perused. However, no reply has not been called from the IO/SHO regarding the application moved on behalf of the accused/applicant. In absence of any factual report, it would not be appropriate to decide the application just on the basis of previous involvement report, conduct and period of custody of the accused/applicant.

Issue notice to the concerned IO/SHO to file a reply for next date of hearing. He is also **directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on 06.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1394/2020
State vs. Vijay Kumar
FIR No. 344/19
PS North Rohini
U/s. 302/201/120-B/34 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. J.P. Singh, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through CISCO Webex.

At request of Id. Counsel for accused/applicant, application is disposed off as withdrawn.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1395/2020
State vs. Saroj Patel
FIR No. 248/19
PS Subhash Place
U/s. 370/323/344/34 IPC & 75/79 JJ Act

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 438 Cr. P.C. for grant of anticipatory bail.

Present : Ld. Addl. PP for the State.

Sh. Piyush Pahuja, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through CISCO Webex.

It is submitted that the accused/applicant has been falsely implicated in the present case. It is submitted that without prejudice to her rights and contentions, the accused/applicant is ready to deposit the amount as ordered by this Court in the account of the complainant. It is prayed that the accused/applicant is apprehending her arrest and requests that the application be allowed.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of anticipatory bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

As per report of the IO, the accused/applicant did not turn up to join the investigation despite having been served notice and ultimately proceedings U/s. 82 Cr. P.C. were obtained and initiated against the accused/applicant and co-accused Shivani.

Keeping in view the aforesaid facts and circumstances, in particular that the earlier anticipatory bail application of co-accused Shivani was dismissed vide order dated 23.10.2019 and she alongwith co-accused did not join the investigation despite

having been served notices, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1396/2020
State vs. Deepak @ Ravi
FIR No. 919/18
PS Sultan Puri
U/s. 302/323/34 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for extension of the interim bail for a period of two months.

Present : Ld. Addl. PP for the State.

Sh. Pradeep Rana, Id. Counsel for applicant/accused through Webex
Cisco.

Reply to the bail application has been filed by Inspector Gulshan Nagpal the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Copy of the same has been annexed with the application after taking out its printout.

Arguments have been heard through CISCO Webex.

It is submitted that vide order dated 11.05.2020, the accused was admitted to interim bail till 04.06.2020 for getting surgery of his wife. It is submitted that for the reasons mentioned in the application, the surgery was performed on 20.05.2020 and was ultimately discharged on 27.05.2020. While relying upon the order dated 11.05.2020 of Hon'ble Delhi High Court in CrI. M.C. 1472/2020, titled Arvind Yadav Vs. State and order dated 15.05.2020 WP (C)3037/2020 Vs. State of Hon'ble High Court of Delhi, it is prayed that the interim bail of the accused/applicant be extended for two more months.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Reply to the application filed by the Inspector Investigation PS Sultan

Puri, no where alleges that the accused has misused the liberty of the interim bail granted to him. In view of the submissions and contents of the application, I find no reasons that same may not be extended. However, the period of extension as prayed seems to be on a higher side and no justification for the same has been given.

Accordingly, in view of the above, the application is allowed to the extent that the period of interim bail granted to the accused vide order dated 11.05.2020 till 04.06.2020 **is extended for a further period of 3 weeks on the same terms and conditions as mentioned in the order dated 11.05.2020.**

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

SC No. 1397/2020
State vs. Annu @ Jannat
FIR No. 83/20
PS Prem Nagar
U/s. 306 IPC

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Amitabh Kumar, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through CISCO Webex.

At the outset, it is prayed that the matter be considered in terms of guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **08.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct. Further, reply has also been received from SI PL Meena, PS Aman Vihar. As per report, no previous involvement is there against the accused/applicant.

Perused.

It is submitted by Id. LAC that the matter is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court. It is prayed that the accused/applicant be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report of the IO, the accused/applicant is a vagabond. No address of the accused/applicant has been provided alongwith the application. In absence of any permanent address of the accused, there is all likelihood of him absconding, once released on bail.

Keeping in view the above, seriousness of the allegations and gravity of the

offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct.

Perused.

However, reply has not been received from the IO/SHO in terms of order dated 27.05.2020.

Let the same be called for next date of hearing.

Soft copy of the application, order dated 27.05.2020 and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **06.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct. Further, reply has also been received from SI PL Meena, PS Aman Vihar. As per report, no previous involvement is there against the accused/applicant.

Perused.

It is submitted by Id. LAC that the matter is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court. It is prayed that the accused/applicant be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report of the IO, the accused/applicant is a vagabond. No address of the accused/applicant has been provided alongwith the application. In absence of any permanent address of the accused, there is all likelihood of him absconding, once released on bail.

Keeping in view the above, seriousness of the allegations and gravity of the

offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused through Webex
Cisco.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct. Further, previous involvement report of the accused has also been received.

Perused. However, no reply has not been called from the IO/SHO regarding the application moved on behalf of the accused/applicant. In absence of any factual report, it would not be appropriate to decide the application just on the basis of previous involvement report, conduct and period of custody of the accused/applicant.

Issue notice to the concerned IO/SHO to file a reply for next date of hearing. He is also **directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on 06.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct.

Perused.

However, reply has not been received from the IO/SHO in terms of order dated 27.05.2020.

Let the same be called for next date of hearing.

Soft copy of the application, order dated 27.05.2020 and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **06.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail received from the Deputy Jail Superintendent, Central Jail, Tihar, and filed through DLSA.

Present : Ld. Addl. PP for the State.

Sh. Birender Sangwan, Id. LAC for applicant/accused
through Webex Cisco.

Report has been received from the Jail Superintendent regarding the period of custody and his conduct. Further, reply has also been received from SI PL Meena, PS Aman Vihar. As per report, no previous involvement is there against the accused/applicant.

Perused.

It is submitted by Id. LAC that the matter is covered under the guidelines dated 18.05.2020 of HPC of Hon'ble Delhi High Court. It is prayed that the accused/applicant be released on interim bail for a period of 45 days.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report of the IO, the accused/applicant was harassing the sister of the deceased which was objected to but the accused/applicant stabbed the deceased using a knife which resulted in his death. There is all likelihood of harassment of the victim (sister of the deceased), if the application is allowed and the accused is released on bail. The possibility of accused influencing/threatening the witnesses also, can not be ruled out.

Keeping in view the above, seriousness of the allegations and gravity of the offence, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

**Bail Appl. No. 1356/2020
State vs. Tajdar @ Taj
FIR No. 119/18
PS Subhash Place
U/s. 392/397/302/201/34 IPC**

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Sanjay Mandawat, Ld. Counsel for the accused/applicant through CISCO Webex.

Reply from IO and conduct report from Jail Superintendent received.

Matter could not be heard due to heavy cause list today.

Put up for consideration on 04.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

**Bail Appl. No. 1252/20
State vs. Mohd. Ashfaq
FIR No. 805/15
PS Sultan Puri
U/s. 302 IPC**

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Gajraj Singh, Ld. Counsel for the accused/applicant through
CISCO Webex.

Reply from IO and conduct report from Jail Superintendent received.

Matter could not be heard due to heavy cause list today.

Put up for consideration on 04.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

**Bail Appl. No. 2108/20
State vs. Sudhir
FIR No. 432/19
PS Prem Nagar
U/s. 302/34 IPC**

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Reply from IO received.

Matter could not be heard due to heavy cause list today.

Put up for consideration on 04.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

**Bail Appl. No. 2090/20
State vs. Vipin
FIR No. 87/20
PS Prem Nagar
U/s. 323/332/353/147/148/307/34 IPC**

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Reply from IO received.

Matter could not be heard due to heavy cause list today.

Put up for consideration on 04.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

**Bail Appl. No. 2106/20
State vs. Sumit @ Tinka
FIR No. 563/18
PS Keshav Puram
U/s. 302/397/34 IPC**

3rd June, 2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Neeraj Kumar Jha, Ld. Counsel for the accused/applicant through CISCO Webex.

Reply from IO received.

Arguments heard.

It is submitted by Ld. Counsel for accused/applicant that the accused was granted two weeks interim bail vide order dated 06.05.2020. It is further submitted that during that period accused/applicant who was with his wife during her treatment came in contact with a suspected Corona patient and has been quarantined for a period of 14 days at his home. It is prayed that he be admitted to further interim bail for a period of 45 days.

Per contra, Ld. Addl. PP has strongly opposed the application.

IO has sought some time to verify the facts.

Let fresh reply be called from the IO after verifying the facts mentioned in the application for next date of hearing.

Put up for arguments on 09.06.2020.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused for modification of order dated 30.05.2020 vide which he was granted interim bail.

Present : Ld. Addl. PP for the State.

Sh. Satyam Sisodia, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through CISCO Webex.

It is submitted by Id. Counsel for accused/applicant that a typographical error occurred in the order dated 30.05.2020 wherein the FIR was mentioned as '1179/2020' instead of '1179/2019'.

As per the reply received from the IO SI Rampal Singh, accused Sunny @ Golu was involved in FIR No. 1179/2019 U/s. 307/34 IPC PS Sultan Puri. Copy of the order dated 20.05.2020 also reflects that the counsel Sh. Satyam Sisodia only appeared for the accused/applicant namely Sunny @ Golu.

In view of the submissions made and on the basis of record, the application is allowed to the extent that the FIR No. 1179/2020 mentioned in the order dated 30.05.2020 passed by Ms. Rajrani, Id. ASJ be read as 1179/2019, U/s. 307/34 IPC, PS Sultan Puri.

Application stands disposed off.

Copy of this order be sent to IO/SHO for information and record and be also sent to the concerned Jail Superintendent alongwith Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)

Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused Mandeep U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Suraj Prakash, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 05.02.2018. It is submitted that the co-accused namely Vicky was released on regular bail vide order dated 10.05.2019 and another accused Deepak @ Bhola was also released on bail vide order dated 07.08.2019. It is stated that no other case is there against the accused/applicant. It is prayed that he be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that the Id. Counsel for accused/applicant has moved the application for seeking relief under the guidelines dated 18.05.2020 of the HPC of Hon'ble Delhi High Court.

Issue notice to the concerned IO/SHO to file previous involvement

report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **06.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

State vs. Nitesh @ Lala
FIR No. 657/19
PS – Prem Nagar
U/s. 307/201/34 IPC & 27/54/59 Arms Act

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.

Sh. Kuldeep Singh, Id. Counsel for applicant/accused in person.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that since the accused applicant has engaged another counsel, he would like to withdraw the present application.

In view of the submissions, application stands disposed off as withdrawn.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

State vs. Nitesh @ Lala
FIR No. 657/19
PS – Prem Nagar
U/s. 307/201/34 IPC & 27/54/59 Arms Act

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.

Sh. Mahesh Chander, Id. Counsel for applicant/accused
telephonically through the mobile of Sh. Naveen, Ahlmad.

Reply to the bail application has been filed by the IO through whatsapp of
Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

At request, put up for arguments on **04.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.

Sh. Devender Kumar, Id. Counsel for applicant/accused
through CISCO Webex.

Reply to the bail application has been filed by the IO through
whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through CISCO Webex.

Record Perused.

It is submitted by Id. Counsel for applicant/accused that the
accused has been falsely implicated in the present case and is in J.C. since
25.12.2019. It is submitted that the chargesheet has already been filed and as such
accused is not required for the purpose of investigation. Further, the
accused/applicant is having three minor children to look after and lastly that she
has no previous involvement against her. It is prayed that she be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same
stating that the allegations against the accused are serious in nature and submits
that no ground of bail is made out and prays that the bail application of the
accused/applicant be dismissed.

Considered.

Keeping in view the facts and circumstances of the case,
accused Sunita is admitted to bail, subject to furnishing of personal bond in the sum
of Rs. 50,000/- with one surety of like amount to the satisfaction of Id. CMM/Ld.
M.M./Ld. Duty M.M.

Application stands disposed off accordingly. Copy of this order

be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Suraj Prakash, Id. Counsel for applicant/accused through
CISCO Webex.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through CISCO Webex.

It is submitted by Id. Counsel for applicant/accused that the present application be considered as per the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

At request, issue notice to the concerned IO/SHO to file previous involvement report of the accused for next date of hearing **who is also directed to intimate the complainant regarding moving of the present application and file a report in this aspect as well. The report should also mention the stage of the trial. Also issue notice to the concerned Jail Superintendent for filing conduct report of the accused and period of his detention in the jail, as per the HPC guidelines.**

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9868620819 Naib Court ASI Vijender Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up for arguments on **04.06.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

State vs. Jitender @ Jaichander
FIR No. 680/19
PS Sultan Puri
U/s. 376/506 IPC & 6 POCSO Act

03.06.2020

This is an application filed on behalf of applicant/accused Jitender @ Jaichander U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.

Sh. Karan Gogna and Sh. R.K. Mohit Gupta, Id. Counsels
for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Heard. Record Perused.

Issue notice to the prosecutrix through IO/SHO for **05.06.2020**,
who may not appear in person but by way of video conferencing only. The report of the notice be filed by the IO/SHO on the date fixed.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

**State vs. Vipin @ Kalu
FIR No. 569/20
PS Sultan Puri
U/s. 307/188/34 IPC**

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.

Sh. A.K. Sharma, Id. Counsel for applicant/accused.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments on the bail heard through CISCO Webex.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for the last more than one month and not required for the purpose of investigation. It is submitted that complainant is a habitual offender and the accused/applicant has no role to play in the whole incident, which is evident from the bare perusal of the FIR only. It is prayed that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of bail is made out and prays that the bail application of the accused/applicant be dismissed.

Considered.

As per the application, the previous bail application was dismissed on 26.05.2020 only. The copy of the same has not been annexed with the application. Further, no change in circumstances has been alleged since the dismissal of the last bail application. It is only a week that the previous bail application was dismissed and I find no reasons as to why the present one should

be allowed, more so when neither the grounds for dismissal has been mentioned nor copy of the same has been filed.

Even otherwise, allegations against the accused/applicant are serious in nature and one of the co-accused is still at large.

Keeping in view the facts and circumstances, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020

03.06.2020

This is an application filed on behalf of applicant/accused U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.

Sh. Rajiv Taneja, Id. Counsel for applicant/accused
through CISCO Webex.

Sh. Sumeet Kumar Shokeen, Id. Counsel for Sh.
Himanshu Dabas, complainant.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Heard. Record perused.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 13.01.2018. It is submitted that one of the co-accused person has been released on bail vide order dated 12.05.2020 and two have been released on bail/parole by the concerned Jail Superintendent. It is submitted that the wife of the accused/applicant is not well and requires the presence of the accused/applicant for taking care of her. It is stated that except injured Himanshu Dabas, whose cross-examination is yet to take place, no other witness has testified anything against the accused/applicant. It is prayed that accused/applicant be released on interim bail.

Per Contra, Id. Addl. PP assisted by Id. Counsel for injured has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the submissions made by the Id. Counsel for the injured

and as per record, this is the third bail application during the present COVID-19 situation moved on behalf of the accused/applicant, the first one being dismissed vide detailed order on 23.04.2020 and another dismissed as withdrawn vide order dated 26.05.2020. As submitted by the Id. Counsel for the injured, this is the fifth bail application over all, one of which was even dismissed by Hon'ble Delhi Court. As per the Id. Counsel for the injured, similar grounds of the health condition of his wife were taken in all the bail applications.

One of the co-accused persons namely Bijender @ Binder, real maternal uncle of the accused/applicant has absconded after being released on interim bail on similar grounds. As per the submissions of Id. Counsel for injured, the injured was even threatened in the court premises.

Keeping in view the above, seriousness of the allegations gravity of the offence and the fact that no change in the health condition of the wife of the accused has been alleged after dismissal of his bail application vide order dated 23.04.2020, in which the same was duly considered, I am not inclined to allow the present application and accordingly same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
03.06.2020